



2026:AHC:43397

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1221 of 2026

Uday Bhan Singh

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Krishna
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is (i) to issue a writ, order, or direction in the nature of certiorari quashing the impugned transfer order dated 30.12.2025 passed by respondent no.4 whereby the petitioner has been transferred from his present place of posting at District Banda to Community Health Centre, Naraini situated at District Banda; (ii) TO ISSUE a writ, order, or direction in the nature of mandamus restraining the respondents from giving effect to or acting upon the impugned transfer order dated 30.12.2025; (iii) TO ISSUE a writ, order, or direction in the nature of mandamus directing the respondent authorities to consider and decide the petitioner's representation dated 19.01.2026 in a fair, reasoned, and time-bound manner; (iv) TO ISSUE any other & further order, as this Hon'ble Court may deem fit & proper in the facts and circumstances of the present case; (v) TO AWARD cost of the writ petition to the Petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar, J.)

February 25, 2026

Rajesh